

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 126**

**IA No.277/2022**  
**In**  
**CP(IB) No. 275/Chd/J&K/2018**  
**(Admitted)**

**IN THE MATTER OF:**

**Jammu & Kashmir Bank Ltd.**

**...Petitioner-Financial Creditor**

**Versus**

**S A Gold Ispat Pvt. Ltd.**

**...Respondent-Corporate Debtor**

**Under Section: 7, 33 (1) & (2) IBC 2016**

**Order delivered on 17.04.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant in : Mr. A.P.S. Madaan, proxy counsel.  
IA No.277/2022**

**For the Respondent : Mr. Danish Majid, Advocate.  
in IA No.277/2022**

**ORDER**

**IA No.277/2022**

It is stated by the Ld. Counsel for the applicant that the matter is pending before the Hon'ble High Court and the next date of hearing is fixed for 19.04.2021. Let the matter be listed for consideration on 14.05.2024.

Sd/-

**(UMESH KUMAR SHUKLA)  
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**